

(5)

Central Administrative Tribunal, Principal Bench

O.A.No.1014/2003

New Delhi, this the 13th day of October, 2003.

Hon'ble Mr.Justice V.S. Aggarwal, Chairman

Hon'ble Mr.Sarweshwar Jha, Member(A)

Mr.Bharat Bhushan, aged 39 years  
S/o Shri Krishan Lal,  
R/o 1925, Rani Bagh,  
Shakur Basti, Delhi

....Applicant

(By Advocate: Shri S.P. Chadha)

Versus

1. Chief Secretary,  
Govt. NCT of Delhi,  
Player's Building,  
I.P.Estate, New Delhi.
2. Director (Family Welfare),  
Govt. of NCT of Delhi,  
Directorate of Family Welfare,  
Malka Ganj, Delhi.
3. Deputy Secretary (Services),  
Govt. of NCT of Delhi,  
Delhi Sectt., I.P.Estate,  
New Delhi.
4. The Administrative Officer,  
Delhi Energy Development Agency,  
Govt. of NCT of Delhi,  
37, Institutional Area,  
Tughlakabad, New Delhi-62
5. Director General,  
Directorate General,  
of Employment & Training,  
Shram Shakti Bhawan,  
New Delhi-1

....Respondents

(By Advocate: Shri Vijay Pandita)

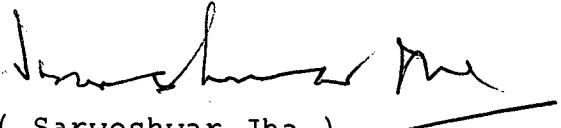
Order(Oral)

By Hon'ble Mr.Justice V.S. Aggarwal, Chairman

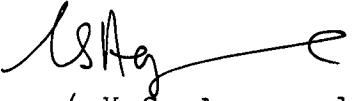
It is not in dispute that the relief has since been granted to the applicant and the application has become infructuous. However, learned counsel for the applicant has contended that the applicant who is a poor Class-IV employee had to incur expenses and, therefore, cost should be awarded.

*MS Ag*

2. In the facts of the present case, we award Rs.500/- as cost to the applicant. Subject to aforesaid, the application is dismissed to have become infructuous.

  
( Sarweshwar Jha )

Member(A)

  
( V.S. Aggarwal )

Chairman

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